

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NA-
RAIN SINGH):** (a) to (d). The in-
formation is being collected and will
be laid on the Table of the Sabha.

**Routing of STD facility through T.T.
System in Delhi**

8036. SHRI R. L. P. VERMA: Will
the Minister of COMMUNICATIONS
be pleased to state:

(a) whether it is a fact that STD
facility in respect of 71 and 25 ex-
changes has been routed through a
Trunk Tandom system instead of
Trunk Auto Exchange in Delhi;

(b) whether Government are
aware that public is facing great
difficulty under the new arrange-
ments and one cannot get out station
number even during lean hours; and

(c) if so, the action Government
propose to take to ease the situation?

**THE MINISTER OF STATE IN
THE MINISTRY OF COMMUNICA-
TIONS (SHRI KARTIK ORAON):**

(a) Yes, Sir. STD facility on level
'O' for exchanges '71' and '25' has
been provided via outgoing trunk
tandom with overflow/alternate route
via Trunk Auto Exchange.

(b) No complaint so far has been
received regarding unsatisfactory
working of this arrangement.

(c) Question does not arise.

**Government accommodation to the
children of retiring Government
employees**

**8037. SHRI RAGHUNATH SINGH
VERMA:**

**SHRI ATAL BIHARI
VAJPAYEE:**

SHRI R. L. P. VERMA:

SHRI T. S. NEGI:

**SHRI CHANDRADEO
PRASAD VERMA:
SHRI SATISH PRASAD
SINGH:**

Will the Minister of WORKS AND
HOUSING be pleased to refer to the
reply given to Unstarred Question
No. 3840 on the 15th December, 1980
regarding Government accommoda-
tion to the children of retiring Gov-
ernment employees and state:

(a) whether a decision has since
been taken in this regard;

(b) if so, the details thereof; and

(c) how many such cases are pend-
ing with the Government at present?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NA-
RAIN SINGH):** (a) Yes, Sir.

(b) The Government have decided
that:—

(i) the spouse, dependent sons
or unmarried daughters residing
with retiring parent(s) in Govern-
ment service and eligible otherwise
for general pool accommodation
would be eligible for ad hoc allot-
ment of Government accommoda-
tion if he/she is working in an
office eligible for allotment of
general pool accommodation, pro-
vided such dependent had been
residing with the retiring officer
for a continuous period of three
years preceding the date of retire-
ment of the retired officer. In case,
however, a person is appointed to
Government service within a
period of three years preceding the
date of retirement or had been
transferred to the place of posting
of the parent any time within the
preceding three years, the date on
which he was so appointed or
transferred would be the date cru-
cial for the purpose;

(ii) the cases arising on or after
the 7th November, 1979, would be
dealt with under the criteria laid

down in (i) above. In case of allottee officers who retired prior to the 7th November, 1979, the concession of making ad hoc allotment to an eligible dependent, i.e. the spouse, son or unmarried daughter only would be considered on fulfilment of the old conditions i.e. the dependent was residing continuously for a period of six months with the retired officer immediately prior to his retirement. In such cases, the officer will be required to pay licence fee at market rate for the period of unauthorised occupation of Government accommodation. This concession would also be extended on request to dependents of those officers who vacated Government accommodation after 1st May, 1978; and

(iii) In respect of other pools of Government accommodation like Railways and Posts and Telegraphs, the respective Ministries would consider the matter and take their own decisions.

The above concession will not be applicable in cases where the retiring officer or the member of his family owns a house in the place of posting.

(c) 337.

Sale price of DDA flats in Pankha Road, New Delhi

8038. SHRI SANAT KUMAR MANDAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Brochure brought out by the Delhi Development Authority (DDA/PP) in March, 1978 containing the 'List of Flats which are to be released' the price of the MIG Flats in 'Pankha Road (Three storeyed M.I.G. C3A Block) Locality'—First Floor was notified as Rs. 39,300/-;

(b) whether it is also a fact that in case of MIG flats actually allotted in March, 1979 in pursuance of the terms and conditions notified in the above

brochure, the price actually charged was Rs. 40,014/-;

(c) if so, the reasons for charging amount in excess over that notified originally; and

(d) what action is being taken to refund the excess amount thus charged from the allottees concerned?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The D.D.A. has reported that in this scheme some flats were provided with glazed tiles etc. and the price of such flats on First Floor was Rs. 30,900/-. After adding other charges, the total price came to Rs. 40,014.50 p.

(c) As explained in reply to part (b) above.

(d) Does not arise.

Central aid for tiger project in Sunderban, West Bengal

8039. SHRI SANAT KUMAR MANDAL: Will the Minister of AGRICULTURE be pleased to state what contribution has been made by the Central Government during this year or expected to be made during the next financial year by way of technical and financial assistance towards the successful implementation of the 'Tiger Project' in the Sunderban area in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): For the current financial year 1981-82, an amount of Rs. 8.00 lakhs has been provided for release to the State Government of West Bengal as Central share of assistance for the implementation of Project Tiger in the Sunderban area. For the next financial year 1982-83, an amount of Rs. 9.00 lakhs has been tentatively earmarked for this purpose.